

Company: Sol Infotech Pvt. Ltd.

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(2018) 08 CHH CK 0373

Chhattisgarh High Court

Case No: Writ Petition (PIL) No. 15 Of 2013

Upendra Kumar Rana And Ors

APPELLANT

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State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: Aug. 30, 2018

Hon'ble Judges: Ajay Kumar Tripathi, CJ; Sanjay Agrawal,, J

Bench: Division Bench

Advocate: Surfaraj Khan, YS. Thakur, Manoj Paranjpe

Final Decision: Disposed Of

Judgement

Ajay Kumar Tripathi, CJ

- 1. Heard Learned Counsel for the Petitioners and learned Counsel for the Respondents.
- 2. The issue raised by the Petitioners in the present Public Interest Litigation would be examined by the Collector, District Janjgir-Champa, if adequate

materials and inputs are provided with regard to aberrations committed by the Company beyond the allotment of land, which was made by the

competent authority.

- 3. If such materials and inputs are provided, then the Collector will pass an appropriate order within a reasonable time limit.
- 4. The instant Public Interest Litigation stands disposed of with the above observation.